mission Only very recently the appointed a Government had Survey Committee which into the went details with regard to the recom mendations made. This Survey Committee has made specific certain recommendations with regard to the improvement of the pay scales of teachers, the increase in the number of Leachers and so on. As it involves heavy financial expenditure, the whole thing is under the considera tion of the Government at present.

Oral Answers

SHRI GOVINDA REDDY: Has this Survey Committee which was referred to in the reply come to any conclusions, with regard to the progress made so far *vis-a-vis* the recommendations of the Commission and if so, what are they?

DR. K. L. SHRIMALI: The Survey Committee felt that the progress has not been satisfactory.

PROF. G. RANGA: Do Government propose to place on the Table of the House for the information of the Members from time to time a statement, may be once a year or six months, about the progress made in implementing the recommendations of this University Education Commission both on the State level and also on the Union level?

DR. K. L. SHRIMALI: This information is available in the various reports which are published by the Ministry of Education.

PROF. G. RANGA; Various reports? I wanted a consolidated report with regard to this specific Commission; and that is how previously it used to be given, whenever high I power commissions were appointed, j

SHRI GOVINDA REDDY: *i* want- j ed to know whether the opinions of ' the States have been called for with j regard to the implementation of the recommendations of the University Education Commission, and if so, j how many States have replied and fchat ara their opinions?,

DR. K. L. SHRIMALI: We have forwarded the report to the State Governments, and the Central Advisory Board which has representatives of all the State Governments has generally endorsed the recommendations, of the Commission. It is only a question of implementation now.

SHRI P. SUNDARAYYA: Is it proposed to appoint another commission to see how far the recommendations, of this Commission have been implemented?

DR. K. L. SHRIMALI: Sir, Government are seriously considering the question of reorganisation of universities; but it takes some time. However, Government do not propose to appoint[^] any ofher commission for this purpose.

*9. [The questioner (Shri S. N.. Mazumdar) was absent. For answer, vide col 26. infra.]

¹[10. [For answer, vide col. 34 infra.]!

COLLECTION OF LAND REVENUE IN TRIPURA STATB

•11. SHRI PRASADARAO: Wilt the Minister for STATES be pleased to state:

(a) the amount of land revenue in arrears in Tripura State at present;

(b) whether Government have received any representation from the Tripura peasantry for the cancellation of these arrears; and

(c) if so, what action has been taken by Government in the matter?

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR): (a) The arrears of land revenue amounted to about Rs. 28

lakhs on the 31st March 1954.

(b) No representation has been received from the tenants for remission of these arrears.

(c) Does not arise.

SHRI PRASADARAO: Apart from the tenants, were any representations made by other organisations or Members of Parliament?

SHRI B. N. DATAR: We have re ceived one representation from Shri Mohan Chaudhuri, General Secretary of the Tripura Committee of the Al] India Kisan Sabha.

SHRI PRASADARAO: Do the arrears of rent include compound interest and rent on lands which the peasants never possessed and such ot'ier amounts?

SHRI B. N. DATAR: Arrear of rent is arrear of rent.

PROP. G. RANGA: He wants a break-up.

SHRI PRASADARAO: Do arrears of rent include rent calculated on the basis of houses the peasants possessed and not on the basis of their land?

DR. K. N. KATJU: Sir, I want notice.

SHRI P. SUNDARAYYA: How many more days' notice do you want?

MR. CHAIRMAN: Order, order.

SHRI P. SUNDARAYYA: Sir, notice had been given.

MR. CHAIRMAN: And the answer also has been given.

SHRI H. C. MATHUR: Should we forward supplementaries also to the Home Ministry?

AID TO MADRAS GOVERNMENT FOR RURAL ELECTRIFICATION

*12. SHRI T. S. PATTABIRAMAN: Will the Minister for FINANCE be pleased to state:

(a) whether the Government of Madras have approached the Central Government for an *ad hoc* monetary grant for the purpose of extending rural electrification in the State; and 22

(b) if so, what action has been taken in the matter?

to Questions

THE DEPUTY MINISTER FOR FINANCE (SHRI A. C. GUHA): (a) The Government of Madras have asked for a loan of Rs. 5'8 crores for rural-electrification schemes in the State during the current and ensuing years.

(b) The request is under examination.

SHRI T. S. PATTABIRAMAN: In view of the urgency of the request of the Madras Government, will Government consider the advisability of expediting the grant?

SHRI A. C. GUHA: The application of the Government of Madras was received only on the 25th of June, 1954 and I do not think that there has been any unusual delay. I also do not know what is the special urgency of the case. This scheme is outside the original schemes enunciated in the Five Year Plan.

SHRI K. B. LALL: May I know, Sir, in view of the fact that rural electrification is an all-India question, whether the hon. Minister **has** received representations from any other State with regard to this question and if any other State applies, will that application be considered?

SHRI A. C. GUHA: If any application is received from any other State, that also will be considered. The case of no State can be considered as tt special class.

SHRI K. B. LALL: Have any other States approached the Government of India? By way of information I want to know that. And have the Government of India got any policy with regard to rural electrification?

SHRI A. C. GUHA: If it is about any other State, I would like to ask for notice.

*13. [The questioner (Shri J. V. K. Vzllabharao) was absent. For answer, vide col. 29 infra.]